

No HC.XXXV- 03/2021-22/393/ RTI Dated 3./01/2022

To,

Mr. Ranjan Jyoti Sharma Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 147/2021-22 Dated 17/12/2021 addressed to undersigned regarding supply of Xerox copy of ACR, 2020.
- 2. The copy of the information sought for is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - as stated.

8. A. Taylar N2

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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No HC.XXXV- 03/2021-22/394/ RTI Dated .3./01/2022

To,

Mrs. Gitashree Baishya Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 145/2021-22 Dated 17/12/2021 addressed to undersigned regarding supply of copies of correspondence/notes in respect of her case WP(C) 2729/2000.
- The copies of the relevant information sought for are attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - as stated.

13.01.22

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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4/2/22

No HC.XXXV- 4/2021-22/395/ RTI Dated .3./01/2022

To,

Md. Afzal Vpo- Bathiya, P.S.- Manigachhi District- Darbhan, Pin-847423

- Please refer to your I.D. Number 139/2021-22 Dated 13/12/2021 forwarded to undersigned regarding misc. information relating to functioning of High Court.
- 2. The information asked for is as follows.

Query No. 1,2,3,4,5,6 and 7- No such rule is available.

Query No. 8- The query demands opinion of the PIO, which cannot be furnished under RTI Act.

Query No. 9- Query relates to Govt. of India.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/3<u>96</u>/ RTI Dated .4./01/2022

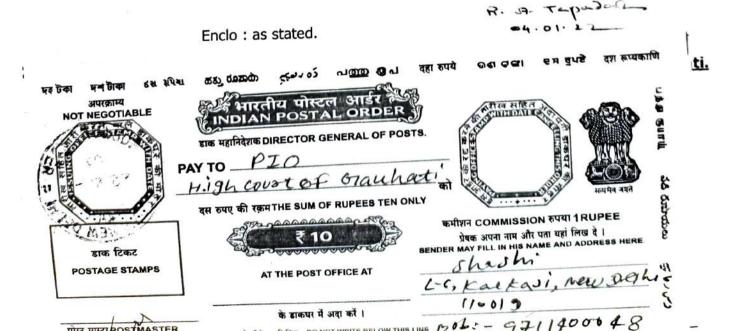
6 1/22 5/1/22 To,

Shashi L-6, Kalkaji Newdelhi-110019

- Please refer to your application I.D. No 151/2021-22 Dated 23/12/2021 Addressed to the undersigned regarding supply of misc. information relating to Juvenile Justice.
- The information asked for cannot be supplied due to following reason: For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "PIO, High Court of Gauhati". You may resubmit the application after rectifying the aforementioned deficiency.

As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days from the date of issuance of this order.



FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/3<u>1</u>7/ RTI Dated .5./01/2022

To,

Mr. Naba Kr. Das S/o- J.C. Das House No-527, Ganeshguri chariali GS Road, Guwahari-781005

F122

- Please refer to your application I.D. No 146/2021-22 Dated 17/12/2021
 Addressed to the undersigned regarding supply of misc. information relating to a complaint filed by Mr. Jagadish Chandra Das.
- The information asked for cannot be supplied as it would cause unwarranted invasion of the privacy of the individual.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days from the date of issuance of this order.

8. Q. Tayadas

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/399/RTI

Dated Guwahati, 6./01/2022

From : Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To : The District and Sessions Judge, Kamrup (M).

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Arabinda Ghosh, Regd. Vide 150/2021-22 dtd 21/12/2021.

Madam

With reference to the above, I am forwarding herewith a RTI application dated 13/12/2021 of Mr. Arabinda Ghosh, for taking necessary action from your end in respect of query as subject matter relates to Addl. District Judge(FTC) No.3, Kamrup(M). Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

Encl: As stated above.

Registrar (Judicial) & PIC

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/400 / RTI, dated the .6../01/2022 Copy to:

Mr. Arabinda Ghosh, Vill- Ranipukhuri, P.Q. Bhalukmari, P.S.-Lanka, Dist- Hojai Pin- 782442. He is requested to approach the abovementioned PIO for getting the information in respect of his query.

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

R. A. Tapadas

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FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2021-22/402 / RT1 Dated .7:./01/2022

To,

Mr. Fazluzzaman Mazumder H/N-22, Bylane-2, Dilip Huzuri Path Sorumotoria, Dispur-781006

- Please refer to your application I.D. No 159/2021-22 Dated 05/01/2021 addressed to the undersigned regarding supply of information relating to various cases.
- The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Accounts Officer, office of the Registrar General, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo: as stated.

12. 4- Tayrades

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/403/RTI

Dated Guwahati, .7./01/2022

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To : The SIPO & Addl. Deputy Commissioner, Barpeta.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Akhtar Hussain, Regd. Vide 165/2021-22 dtd 06/01/2022.

Sir / Madam

With reference to the above, I am forwarding herewith a RTI application of Mr. Akhtar Hussain, for taking necessary action from your end in respect of the query, as the subject matter seems to be under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

Encl: As stated above.

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/404/ RTI, dated the/01/2022 Copy to:

Mr. Akhtar Hussain, Kilkari Rainbow, Sultan Singh building, Kashmir Gate, Delhi-110006. He is requested to approach the abovementioned PIO for getting the information in respect of his query.

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

12.1-22

No HC.XXXV- 01/2021-22/464/ RTI Dated 18/01/2022

To,

Mr. Abhay Pratap Singh, Vill- Bijauli, P.O.- Athara, Dist- Barabanki- 225302

- Please refer to your RTI application I Regd. Vide 153/2021-22 dtd 27/12/2021 addressed to undersigned regarding supply of information relating pendency of dowry cases.
- 2. The information asked for is as follows.

As information relating **first part of the query** is not available with the Registry, hence the matter is redirected to the Principal Judge of Family Courts for furnishing the information.

At present total 7(seven) number of Principal Judges presiding over seven numbers of Family Courts of Assam.

3 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

18.01.22

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/405/RTI Dated Guwahati, 18/01/2022

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To : The Principal Judge,

Kamrup(M) No-1/ Kamrup No-2/ Kamrup No-3

Barpeta/Dhubri / Cachar/ Nalbari.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Abhay Pratap Singh, Regd. Vide 153/2021-22 dtd 27/12/2021 forwarded by by the CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir / Madam

With reference to the above, I am forwarding herewith a RTI application of Mr. Abhay Pratap Singh, for taking necessary action from your end in respect of **first part of the query**, as the subject matter seems to be under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

8. A. Teepadar

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/406 / RTI, dated the .1.6./01/2022 Copy to:

Mr. Abhay Pratap Singh, Vill- Bijauli, P.O.- Athara, Dist- Barabanki- 225302. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

FORM 'D' Rejection Order [Rule 4(iii)]

> No HC.XXXV- 01/2021-22/ 408/ RTI Date 18../01/2022

To,

Smti. P. Rao

Plot No-100, 1st floor, Road no-3,

West Marredpally, Secundrabad-500026

- Please refer to your application ID. No 158/2021-22 Dated 04/01/2021 addressed to the undersigned regarding supply of information relating to total number of cases filed at the Gauhati High Court.
- The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Public Information Officer, High Court of Gauhati". You may resubmit the application after rectifying the aforementioned deficiency.

As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo: as stated.

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No HC.XXXV- 4/2021-22/409/ RTI Dated 18./01/2022

To,

Ms. Chitrakshi Jain 205, N9, Naramda Apartment Sector D6, Vasant Kunj, New Delhi-110070

- Please refer to your I.D. Number 149/2021-22 Dated 18/12/2021 forwarded to undersigned seeking information relating to number of vacancies of District Judge.
- 2. Vacancy position of District Judiciary under the jurisdiction of the Gauhati High Court as follows:

State	Vacancies of Grade-I Judicial Officer	Vacancies of Grade-II Judicial Officer	Vacancies of Grade-III Judicial Officer
Assam	14	14	09
Nagaland	02	03	05
Mizoram	03	03	18
Arunachal Pradesh	-	08	01

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

18. A. Tapadal

No HC.XXXV- 4/2021-22/4ιΔ/ RTI Dated .lq./01/2022

To,

Mr. Kamal Adalkha 18/17/16, First Floor Old Gobindapura, Krishna Nagar Delhi- 110051

- Please refer to your I.D. Number 148/2021-22 Dated 20/12/2021 forwarded to undersigned seeking information relating to pay scale of District System Administrator.
- 2. The information asked for is as follows.

Query No. 1- The query relates to the Supreme Court of India.

Query No. 2 & 3 — Required information is not available with this Registry.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

19.01.22

No HC.XXXV- 4/2021-22/4Д / RTI Dated 20/01/2022

To,

Mr. Divyanshu Dev 010, Ganga National Law School of India University Bangalore, Karnataka, Pin-560072

- Please refer to your I.D. Number 153/2021-22 Dated 27/12/2021 forwarded to undersigned seeking information relating to representation of special abled person and women at Judiciary.
- 2. The information asked for is as follows.

Query No. 1- Mr. Angaj Baruah, Munsiff cum JMFC, is only appointed special abled person sitting as Judicial Officer.

Query No. 2- Number of women sitting as a Judge in the Gauhati High Court and District Court

Number of		Gauhati High Court	District Court of Assam
Women		3 (three)	205 (two hundred five)

Query No. 3 -

Name of Tribunal	Name of Women Judges	
MACT No-1, Kamrup(M)	Smti. Selina Begum	
MACT No-2, Kamrup(M)	Smti. Pranita rani Medhi	
MACT, Kamrup Amingaon	Smti. Mallika Dutta	
	MACT No-1, Kamrup(M)	

Query No. 4- The Gauhati High Court has 4% reservation for special abled (locomotor disabled) of vacancies in the Judicial Services of the states under the jurisdiction of the Gauhati High Court. It may be added that the Gauhati High Court provides necessary fee relaxation and age relaxation to the PWD candidates.

Regarding the representation of women, 33% is reserved for women candidates. However, at present the representation of women is already higher than the reserved percentage.

Query No. 5- At present, the Gauhati High Court does not have any representation of non-binary person in Judicial Service.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Registrar (Judicial) & PIO

Spead Post

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FORM 'E' Form of supply of information to the applicant [Rule 4(iv)]

No HC.XXXV- 01/2021-22/412/ RTI Dated 2901/2022

To,

Mr. Harinarayan Pathak Padumpukhuri, Uzanbazar Guwahati – 781001

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- Please refer to your RTI application Regd. Vide 157/2021-22 dtd 06/01/2022 addressed to undersigned regarding supply of information relating to nomination of Record Officer.
- The information sought for cannot be provided as the Gauhati High Court is not an administrative department of the Govt. of Assam.
- 3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

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Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Memo No. No. HC.XXXV -01/2021-22/413 / RTI, dated the $\frac{20}{100}/01/2022$ Copy to:

SPIO & Under Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati-06.

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati.

1/22

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/4/4 /RTI Dated Guwahati, 2.1./01/2022

From : Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To : The District and Sessions Judge,

Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Hamza Lakdawala, Regd. Vide 164/2021-22 dtd 05/01/2022 and Forwarded by SPIO, Judicial Department: Judicial Branch, Government of Assam.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a RTI application dated 25/01/2021 of Mr. Hamza Lakdawala, for taking necessary action from your end, as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

Registrar (Judicial) 8

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/ 4 IS/ RTI, dated the 2.1./01/2022 Copy to:

Mr. Hamza Lakdawala, 4^{th} floor, 61, Jalarmjyot, Jamabhoomi marg, Kala Ghoda fort, Mumbai-400001. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/416/RTI Dated Guwahati, 2.1./01/2022

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

: The District and Sessions Judge, To

> Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Request for information under Right to Information Act, 2005. Sub:

RTI application by Md. Imran Ahmed, Regd. Vide 157/2021-22 dtd Ref: 04/01/2022 and Forwarding letter F. No.15011/106/2019-Admn-RTI(6) dtd 23/12/2021 by the CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application dated 29/11/2021 of Md. Imran Ahmed, for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully, R. A. Tapasan

21.04.22

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/417 / RTI, dated the 2.../01/2022

Md. Imran Ahmed, S/o- Safaur Rahman, Near Masjid, Mahawat toli, Bettiah, West Champaran, Bihar, Pin- 8454388. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

> 17. A. Torpadal 21.01.21 Registrar (Judicial) & PIO

Gauhati High Court, Guwahati

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GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/418/RTI

Dated Guwahati, 21/01/2022

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To: The Public Information Officer

O/o- Advocate General,

Assam/ Nagaland/ Mizoram/ Arunachal Pradesh

The Gauhati High Court.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Sri Amar Kumar Bhaskar, Regd. Vide 162/2021-22 dtd 05/01/2022 and Forwarding letter F. No.15011/106/2019-Admn-RTI(6) dtd 23/12/2021 by the CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir / Madam

With reference to the above, I am forwarding herewith a RTI application dated 26/11/2021 of Sri Amar Kumar Bhaskar, for taking necessary action from your end in respect of query as subject matter of which seems to be under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours faithfully,

Encl: As stated above.

21.01.22

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/ **419** / RTI, dated the 24./01/2022 Copy to:

Sri Amar Kumar Bhaskar, 134, Sadar Bazar, Chas, Bokaro, Pin-827013. He is requested to approach the abovementioned PIO for getting the information in respect of his query.

No HC.XXXV- 4/2021-22/420/ RTI Dated 24/01/2022

To,

Mr. A Vijaya Kumay 28-887, K N Colony, Chittoor Andhra Pradesh, 517004

- Please refer to your I.D. Number 168/2021-22 Dated 17/01/2022 forwarded to undersigned seeking information relating to PIL cases.
- 2. The information asked for is as follows.
 - Query No. $1\ \&\ 2$ No PIL related to the subject matter Multi level Marketing has been filed or is pending in the Gauhati High Court .
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tupudak

No HC.XXXV- 4/2021-22/42) / RTI Dated 2.1/01/2022

To,

Mr. Varun Suryapet.

- Please refer to your I.D. Number 163/2021-22 Dated 05/01/2022 forwarded to undersigned seeking information relating to cases under SC&ST(Prevention of atrocities) Act, 1989.
- 2. The information asked for is as follows.

Query No. 1- There is no such case found in the Gauhati High Court CIS database.

Query No. 2 & 3- Queries are not related to the Gauhati High Court.

Query No. 4 – There is no such case found in the Gauhati High Court CIS database.

As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

24.01.22

No HC.XXXV- 4/2021-22/ 422/ RTI Dated 2.4/01/2022

To,

Mr. Karthik K. 146/8, Srinivaspuram Pattinapakkam, Foreshore Estate Chennai- 600028

- Please refer to your I.D. Number 167/2021-22 Dated 07/01/2022 forwarded to undersigned seeking information relating to Writ Petition cases.
- 2. The information asked for is as follows.

Query No. 1- Total **22932** numbers of Writ Petition cases are pending in the Gauhati High Court as on 20/01/2022.

Query No. 2- Total no. of Writ Petition relating to Service Matter <u>filed</u> before the Gauhati High Court is **82556**, as on 20/01/2022.

Total no. of Writ Petition relating to Service Matter <u>pending</u> before the Gauhati High Court is **7900**, as on 20/01/2022.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

No HC.XXXV- 4/2021-22/423/ RTI Dated 3.5/01/2022

To,

Mr. Channa Basava S 135 WRD 01, Amarapur Sindhanur Raichur, 584128

- Please refer to your I.D. Number 156/2021-22 Dated 03/01/2022 forwarded to undersigned seeking information relating to number of pending cases.
- 2. The information asked for is as follows.

Gauhati High Court	Pending cases	
Principal seat	41665	
Kohima Bench	837	
Aizwal Bench	502	
Itanagar Bench	1352	

As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

> 20: 01:22 20: 01:22

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2021-22/424/RTI

Dated Guwahati, 2:1/01/2022

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To : The District and Sessions Judge,

Bongaigaon/ Cachar / Darrang /Dhemaji/Goalpara / Golaghat / Jorhat / Kamrup (M)/ Karimganj / Lakhimpur / Nagaon / Sonitpur /Sivsagar/ Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Ankur Jyoti Sarma, Regd. Vide 169/2021-22 dtd 24/01/2022.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a RTI application dated 24/01/2022 of Mr. Ankur Jyoti Sarma, for taking necessary action from your end, as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

R. A. Tapadas

Encl: As stated above.

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

27.01.22

Memo No. No. HC.XXXV −14/2021-22/425/ RTI, dated the ₹.7./01/2022 Copy to:

Mr. Ankur Jyoti Sarma, H.No-14, Adarshapur Path, Bye lane-C, Kahilipara, Guwahati. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

No HC.XXXV- 4/2021-22/426/ RTI Dated 2.7./01/2022

To,

Mr. Sashi Kumar Yugantar(QWEGR4GR), 3-4-142/6 Barkatpura, Hyderabad-500027

- Please refer to your I.D. Number 161/2021-22 Dated 05/01/2022 forwarded to undersigned seeking misc. information relating to RTI application.
- 2. The information asked for is as follows.

Query No. 1 – Sought for information available in public domain.

Query No. 2- Relevant information in respect of the query is not available with this Registry.

Query No.3 & 4- The Gauhati High Court does not receive RTI application online.

Query No.5-The Gauhati High Court charges RTI fee of Rs. 10/-.

Query No.6- The Gauhati High Court charges RTI appeal fee of Rs. 50/-.

Query No.7,8 and 9- The Gauhati High Court accepts RTI application in all formats, without insisting on the photograph and age of applicant.

Query No.10- The Gauhati High Court accepts Indian Postal Orders as the fees of the RTI application.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

24.01.22.

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO.HC.XXXV - 14/2021-22/ 与われている。
Dated Guwahati, 2元/01/2022

From : Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To : The District and Sessions Judge,

Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Shan UI Islam, Regd. Vide 160/2021-22 dtd 05/01/2022 and Forwarded by letter F. No.15011/106/2019-Admn-RTI(2) dtd 22/12/2021 by the CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a RTI application dated 13/12/2021 of Mr. Shan UI Islam, for taking necessary action from your end in respect of **Q. No-1, 4 & 5** as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

7. A. Tesperdan

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV –14/2021-22/ 428 / RTI, dated the 2.7./01/2022 Copy to:

Mr. Shan UI Islam, R-281, Ground floor, Gali no 12, Ramesh Park, Laxmi Nagar, Delhi-110092. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

No HC.XXXV- 4/2021-22/429/ RTI Dated 27:/01/2022

To,

Mr. Shan Ul Islam R-281, Ground floor, Gali no 12 Ramesh Park, Laxmi Nagar, Delhi-110092

- Please refer to your I.D. Number 160/2021-22 Dated 05/01/2022 forwarded to undersigned seeking information relating to number of pending cases.
- 2. The information asked for is as follows.

Query No. 1, 4 & 5- As the specific information is not maintained by this Registry, queries are forwarded to the Subordinate Courts of Assam.

Query No. 2- Number of cases pending in Gauhati High Court

Gauhati High Court	Pending cases
Principal Seat	41665
Kohima Bench	837
Aizwal Bench	502
Itanagar Bench	1352

Query No. 3- Cases pending in Tribunals of Assam is 18494.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

27.01.22



No HC.XXXV- 4/2021-22/430/ RTI Dated 38./01/2022

To,

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Mr. Subham Goel H.No-102, ward no.7 Tianwala Chowk, Patiala - 147103

- Please refer to your RTI Application registered vide I.D. Number 170/2021-22 Dated 18/01/2022 forwarded to undersigned seeking information relating to number of vacancies of District Judiciary.
- 2. Vacancy position of District Judiciary under the jurisdiction of the Gauhati High Court as follows:

State	Vacancy of Grade-I Judicial Officer	Vacancy of Grade-II Judicial Officer	Vacancy of Grade-III Judicial Officer
Assam	14	14	09
Nagaland	02	03	05
Mizoram	03	03	18
Arunachal Pradesh	-	08	01

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. T- 1000 152

No HC.XXXV- 4/2021-22/433/ RTI Dated .8./01/2022

To,

Mr. Saral Sukla 177 C, Block-Panki, Kanpur - 208020

- 1. Please refer to your RTI Application registered vide I.D. Number 171/2021-22 Dated 17/01/2022 forwarded to undersigned regarding misc. information relating to functioning of Judiciary.
- 2. The information asked for is as follows.

Query No.1- Monetary allocation for infrastructural development of Lower Courts is as follows:

Financial	Civil and Session Court	Criminal Court	MACT	Total
Year				
2021-22	4,37,35,000/-	2,53,12,000/-	61,05,000/-	7,51,52,000/-

While the 14th Finance Commission has allotted a fund of Rs.31 Crore for digitization of case records in the Subordinate Courts for the State of Assam during the year 2015-2020.

Query No.2- Memorandum of procedure for appointment of Judges of the High Court and Superme Court is available by Ministry of Law and Justice, Government of India in their official website.

Query No. 3 - Total no of Judicial officer of Assam is **468**, while total population of Assam is **3.6 Crore**.

Hence, ratio of Judges to the population of Assam i.e. 3,60,00000/468 = 76,923. One (1) Judge for every 77,000(approx) people.

Query No. 4 -

Pending cases as or 31/12/2021	
44356	
415024	

Query No.5,6,7 & 8 - Queries are related to the Government of India.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapader

No HC.XXXV- 4/2021-22/431/ RTI Dated 28./01/2022

To,

Mr. Vinay Chandra 43/08, 2nd Cross, Balaji Nagar Karnataka- 560029

- Please refer to your RTI Application registered vide I.D. Number 155/2021-22 Dated 03/01/2022 forwarded to undersigned regarding misc. information relating to functioning of High Court.
- 2. The information asked for is as follows.

Query No.1,2,3,4,5,6 & 7 - No such rule is available.

Query No. 8- The query demands opinion of the PIO, which cannot be furnished under RTI Act.

Query No. 9- Query relates to Govt. of India.

As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

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FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/432 / RTI Dated 51./01/2022

To,

Ms. Swapna Bora Khongia Gaon, P.O.-Takela P.S.- Pulibor, Jorhat - 785616

- Please refer to your application I.D. No 172/2021-22 Dated 28/01/2022 addressed to the undersigned regarding supply of information relating to answer sheet of LDA & Copyist recruitment exam.
- The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Registrar (Admin), Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo: as stated.